

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1740/2002

New Delhi this the 9th day of July, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Govind Jha, E.E.
D.C.W.E. E/M
Pithoragarh
Distt. & P.O. Pithoragarh
Uttaranchal. Applicant

(By Shri J.M.Khanna, Advocate)

-versus-

1. Union of India
Through Secretary
Ministry of Defence
South Block
New Delhi.
2. Engineer-in Chief
E in Cs' Branch
Kashmir House
Army Headquarters P.O.
New Delhi-110011. ... Respondents

O R D E R (ORAL)

S.A.T.Rizvi:-

The applicant has been placed in non-functional selection grade of Executive Engineers carrying the pay scale of Rs.12000 - 16500 vide respondents order dated 31.10.2001 (Annexure P-6). He is an aspirant for promotion to the next higher post of Superintending Engineer in the pay grade of Rs.14300- 18300. A panel for promotion of Executive Engineers to the ~~next~~ post

of Superintending Engineer was accordingly prepared by the respondents vide their letter of 31.5.2002 (Annexure P-8). By the said letter, a list of 26 Executive Engineers has been issued which constitutes the panel to be utilised for promotion to the post of Superintending Engineer from time to time. The applicant's name does not figure in the aforesaid panel. This is despite the fact that the applicant is, according to the learned counsel appearing on behalf of the applicant, senior to those listed in the aforesaid panel from Serial No.19 onwards on pages 76 to 77 of the paperbook. The applicant's performance has been excellent throughout and there is nothing adverse against him in the respondents' record and, therefore, his name should have found place in the aforesaid panel. Aggrieved by the non-inclusion of his name in the aforesaid panel, the applicant has filed the present OA.

2. The learned counsel appearing on behalf of the applicant submits that with a view to seeking redressal of the aforesaid grievance, the applicant has filed a representation on 3.6.2002 (Annexure P-9) to which there has been no response so far. The learned counsel, in the circumstances, seeks a direction to the respondents to dispose of the aforesaid representation by passing a reasoned and a speaking order.

3. Having regard to the submissions made by the learned counsel and the aforesaid facts and circumstances, we find it in order to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to dispose of the aforesaid representation by passing a reasoned and a speaking order thereon expeditiously and within a period of two months from the date of receipt of a copy of this order. We direct accordingly.

4. Present OA is disposed of in the aforesated terms.


(S.A.T.Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/sns/